Corporation have appointed the Syndicate as their agents for procurement of food grains in order to minimise complaints of favouritism.

12 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

RECENT INCIDENTS IN LEH

SHRI M. L. SONDHI (New Delhi): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

> "The recent incidents in Leh necessitating the despatch of Central Reserve Police thereto".

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Mr. Speaker, Sir, according to information received from the Government of Jammu and Kashmir there was a dispute over property between a brother and a sister in village Saboo of Ladakh district. The brother is a Buddhist and the sister a Muslim. The brother is reported to have occupied a disputed hut in the night between 15th and 16th March and planted three small Buddhist flags thereon. It is alleged that these flags were pulled down by some persons. This led to an exchange of words between the parties and resulted in some tension. Following this incident a hartal was observed in Leh on 25th March and there were some disturbances on that day during the course of which a few police personnal received injuries from stones thrown at them. On 3rd April, the Buddhists took out a procession in Leh which was not peaceful and had to be dispersed by the district police. Orders under section 144 Cr. P. C. were promulgated and appropriate cases have been registered by the police including one under section 295-A Ranbir Penal Code. A small contingent of the Central Reserve Police was sent from Srinagar as a precautionary measure.

SHRI M. L. SONDHI: Sir, I would like you to look at the current situation in Ladakh in the context of history of neglect, intrigue and inefficiency of the State Government and apathy of the Central Government for two decades, during which time a deliberate and mischievous plan seems to have been developed to frustrate the enjoyment of the elementary human rights by the people of Ladakh and to undermine public confidence generally in the rights which they enjoy in this country. The present incident is one of a series and the cumulative result has been that the people of Ladakh feel today that life and liberty are in serious jeopardy. According to the Minister of State for Home Affairs, this is a small incident of a private nature, which has escalated into a bigger quarrel. But he has not revealed to the House the carefully coordinated objectives of certain criminal elements who have infiltrated the administration and who have not hesitated to add fuel to fire and who master-minded the present situation of tension and violence in order to harm the national interest of India. Has the Central Intelligence been concerned about this well-planned threat to our national security? There is a group which is promoting violence and communal hatred in Ladakh but the police has failed to apprehend them and, in fact, it is widely believed that there are elements in the police who are actively encouraging these criminally—intentioned persons. The Home Minister has, unfortunately, failed to obtain full details from the State Government and I think Shri Chavan, who went recently to Srinagar, has also failed to obtain these details as a result of his private conversations. Now this supreme forum of the Indian people, including the people of Jammu and Kashmir and Ladakh, has been denied an opportunity to go into this matter, because information has not been given to the House. I trust I am voicing the feelings of the entire House when I say that the Home Minister must deal with this matter with energy and determination and tell the State Government in no uncertain language that procrastination in such a vital matter as law and order will not be tolerated, more especially when it poses a threat to the military security of India. Since the situation in Ladakh continues to deteriorate, may we expect the Home Minister to offer full Central assistance, not only police but administrative assistance, to the State Government because there has been administrative failure? I should like to remind the the House that Saboo village, where the

[Shri Vidya Charan Shukla]

incident took place, is connected by a good jeepable road which runs to East of Leh towards the Nubra area which borders both Pakistan and Chinese-occupied Sinkiang. In fact, this Saboo village is in an area which is vital form the militry point of view since beyond Saboo no vehicular traffic can be allowed.

I trust the Home Minister will answer this seriously and not make it a debating point. It is for him to find out why our security has been imperilled.

I do not know whether the entire background story about the police is known to the Minister of State or to his senior Minister because the Chief Minister of Jammu and Kashmir has not visited Leh or Ladakh at all. He is a fine Chief Minister who never visits a part of the territory which is entrusted to his care! The present Superintendent of Police in Leh, who looks after the whole Ladakh area, has been holding this office for nine years with a small break. He is the undisputed lord, the master of all that he surveys. During this time his reputation has sunk to the lowest possible level. The Jammu and Kashmir Government are using this officer as a tool to oppress the people of Ladakh; in fact, this police officer is regarded as a powerful politician and not like a police officer.

Finally, an incipient Telangana type of situation is developing in Ladakh because after the general elections out of the two MLA's and two MLCs from Ladakh none of them has been given any important responsibility in the Cabinet. The MLA from Srinagar has been asked to look after Ladakh in addition to all his multifarious functions as a Minister.

The situation worsened only after the unwarranted lathi-charge at the Polo Ground in Leh about which he has not told you. On the 29th the Ladakh Buddhists' Association sent him and the State Government a telegram. No reply was given to that. The result was that on the 3rd April 5,000 of them went out in a procession. They should have protected this procession, Insted, a miscreant fired a shot from one of the windows and used firearms in the bazar and injured grievously one of the members of this procession. Imagine such a thing happening here in Delhi or elsewhere! But it is far away Ladakh, a far away place, which they want to forget.

Will the Home Minister outline specific steps to discharge the Centre's responsibility? Will he announce a Central Advisory Committee for Ladakh? Will he initiate discussions with the Chief Minister of Ladakh on a new political arrangement? That is what is necessary. The Gajendragadkar Commission has warned...(*Interruption*).

MR. SPEAKER: Let him answer that questson.

SHRI M. L. SONDHI: Has the clock stopped for them?

MR. SPEAKER: Order, order. You have put a question; now let him answer it. You answer, "Will you discuss with the Chief Minister of Ladakh?" if there is one.

SHRI VIDYA CHARAN SHUKLA: The hon. Member's statement is full of all Kinds of insinuations and allegations.

SHRI M.L. SONDHI: He does not want a debate at a high level. He makes it a debating point by saying that it is an insinuation; I am not responsible; I am from the Opposition. Have they the monopoly of all the wisdom? Why start on a wrong foot? Let him come to the problem: What is wrong with Ladakh? Let Shri Karan Singh get up and answer it if the hon. Minister of State can not answer it.

MR. SPEAKER: If you make a ten-minute speech, you wait at least for two minutes.

SHRI VIDYA CHARAN SHUKLA: The Government of Jammu and Kashmir is fully seized of the matter. There in no question of neglecting Ladakh or undermining the situation there. We have full report and full information about what is happening there and we have taken effective measures. The hon. House knows that the Gajendragadkar Commission made several recommendations regarding Ladakh and most of them have been accepted and are being implemented.

SHRI KANWARLAL GUPTA, Delhi Sadar) : Why not all?

SHRI M.L. SONDHI: It is a travesty of facts. Shri Chavan said in the Rajya Sabha that they shall give them more time. You are giving them more time.

SHRI VIDYA CHARAN SHUKLA: The territory of Ladakh occupies a special position and it is being given a special treatment.

SHRI M.L. SONDHI: Of neglect and ignorance.

SHRI RANGA (SRIKAKULAW): He asked you to form an advisory committee. You did not give an answer to that.

SHRI VIDYA CHARAN SHUKLA: If you can point out a question which the hon. Member asked and which I did not reply, I am prepared to answer it.

SARI BAL RAJ MADHOK (SOUTH DELHI); Are you prepared to have an advisory committee for the affairs of Ladakh and are you prepared to have a separate political set-up for Ladakh? These are the two questions he asked.

SHRI M.L. SONDHI: Who fired from the window?

SHRI VIDYA CHARAN SHUKLA: He should allow me to answer. He jumps up like this.

SHRI M.L. SONDHI: I jump up in sheer indignation... (*Interruption*)

SHRI VIDYA CHARAN SHUKLA: These two questions are not answerable by us. They relate to the Government of Jammu and Kashmir. I am not going to answer them.

SHRI BAL RAJ MADHOK: This is wrong. Ladakh is a very sensitive area. Otherwise why should you have a question at all ? The Central Government is involved. Why are you running away from responsibility ? (*Interruption*)

SHRI M.L. SONDHI: What about Telengana-type situation? (*Interruption*)

MR. SPEAKER: Shri Kushok Bakula.

SHRI M.L. SONDHI :

MR. SPEAKER: I take serious objection to this. It is expunged. He is more energetic than you. Only he cannot shout like you.

SHRI M.L. SONDHI: I withdraw it.

MR SPEAKER : You cannot insinuate like this.

SHRI M.L. SONDHI : I apologise to the hon. Member.

MR. SPEAKER: It is not that those who shout and jump up are only energetic. He is a very respectable person. Such reckless statements should not be made in the House.

**Expunged by order of the Chair

श्री कुशोक बाकुला (लद्दाख) : अध्यक्ष महोदय, मैं गृह मंत्री महोदय से पूछना चाहता हूं जो इस वक्त लद्दाख में घटना घटी है, उन्होंने कहा कि यह दो आदमियों का झगड़ा है लेकिन पहले शुरू में तो झगड़ा ऐसे ही होता है दो या तीन का। उस की जांच कर के उसी वक्त उस को निपटा देना चाहिए लेकिन वह किया नहीं, इसीलिए यह बढ़ता गया। आग जब भड़कती है तो उस को उसी वक्त खत्म कर देना चाहिए नहीं तो वह बढ़ती ही जाती है। लेकिन मैं यह समझता हूं कि यह झगड़ा दो का हो या तीन का हो, इसमें कोई बौद्ध या मुस्लिम यह सवाल पैदा नहीं नहीं होता है। ऐसा कोई सवाल नहीं है। वास्तव में लद्दाख की जनता को आज एक खतरा पैदा हो गया है क्योंकि वहां पर लद्दाख में बहुत सी समस्याएं हैं। हमारी राज्य सरकार से, जम्मू और काश्मीर सरकार से लद्दाख को बहुत कम रुपया मिला है। जम्मू और काश्मीर राज्य के तीन हिस्से हैं। इन तीन में लद्दाख को तरक्की के लिहाज से, एजुकेशन के लिहाज से किसी भी क्षेत्र में

[श्री कुशोक बाकुला]

विशेष कुछ नहीं हुआ है । लद्दाख से इंजीनियरिंग या डाक्टरी या टैकनिकल किसी भी ट्रेनिंग के लिए कोई जाता है तो उस के लिए कोई रिजर्वेशन नहीं रखा गया है । यह मैं लद्दाख डिस्ट्रिक्ट के लिए कह रहा हूं । इसीलिए लद्दाखी लोगों के दिल में कुछ दिनों से नाराज़गी मौजूद है । लद्दाख के लोग पहले सोये हुए थे, अब जाग गए हैं और अब वह अपनी आवाज उठाना चाहते हैं, अब वह अपनी तरक्की चाहते हैं । लेकिन वहां की राज्य सरकार उन की आवाज़ को दबाना चाहती है । इसीलिए हम ने पहले कहा था कि सेंट्रल गवर्नमेंट लद्दाख को डायरेक्टली अपने अन्तर्गत ले ले । लेकिन वह भी नहीं हुआ । उस के लिए अभी तक कुछ नहीं किया । तो आज वहां इतनी घटनाएं जो घट रही हैं, यह बढ़ती ही जाएंगी । मैं यह समझता हूं, मुख्य मंत्री सादिक साहब को मैं नहीं कह रहा हूं, लेकिन उन के कई लोगों ने, काश्मीर के लोगों ने, वहां के कई अफसरों ने इस घटना को बढ़ाया है, वह इसको बढ़ाना चाहते हैं । वहां जो 144 धारा लगा दी गई है, इस से वहां के लोकतंत्र को रुकावट और खतरा पहुंचता है । इसलिए पहले 144 को खत्म कर के उस को स्थिति बहाल करना चाहिए । पिछले साल हम ने एक नेफा पैटर्न की मांग लद्दाख के लिए की थी । उस वक्त गृह मंत्री और डा० कर्ण सिंह तथा प्राइम मिनिस्टर के कहने पर हम ने उस को रोका था और फिर उन्होंने आश्वासन दिया था मुख्य मंत्री सादिक साहब ने कि गजेन्द्र गडकर कमीशन कायम हो रहा है उस की रिपोर्ट आने दीजिए । उन्होंने अपनी रिपोर्ट दे दी, अपने सजेशंस भी दे दिए । उस वक्त उन्होंने कहा था कि जो सिफारिश अपनी रिपोर्ट में वह करेंगे उसको हम स्वीकार करेंगे लेकिन अब कह रहे हैं कि उस पर अभी गौर कर रहे हैं । तो ऐसी हालत में लद्दाख के लोगों को किस तरह आश्वासन आप देंगे ? यह जो घटना है यह खत्म होनी चाहिए नहीं तो बढ़ती ही जायेगी ।

दूसरे, जो मंत्री महोदय ने जवाब दिया है वह सच नहीं है क्योंकि जम्मू काश्मीर सरकार ने दो अफसर वहां भेजे थे तहकीकात करने के लिए । उन्हें पूरी तहकीकात करनी चाहिए थी लेकिन उन्होंने वहां एक पक्ष के लोगों से बातचीत की, दूसरे पक्ष से नहीं की । जैसे गए थे वैसे ही वापस लौट आए । जिस वक्त वह वहां गए थे उस वक्त वहां पर 5 आदमी सख्त जख्मी हो कर हास्पिटल में पड़े थे । उस में से चार आदमी भिक्षुक थे । लेकिन उन को देखने के लिए कहा तो वह देखने भी नहीं गए । कम से कम उन को जा कर देखना तो चाहिए था । इस तरह वह बिना कुछ किए जैसे गए थे वैसे ही वापस लौट आए । अब मैं मंत्री महोदय से कहना चाहता हूँ कि जम्मू काश्मीर राज्य के नहीं, बल्कि अपने आदमी, सेंट्रल गवर्नमेंट की तरफ से इंडिपेंडेंट आदमी को वहां पर वह भेजें, कोई ऐसा आदमी वहां पर भेजें जो जा कर इंडिपेंडेंटली जांच करे ।

दूसरा प्वाइंट मेरा यह है कि 144 जो लगा है उस को खत्म किया जाय ।

तीसरे, लद्दाख के लोग भविष्य के लिए चाहते क्या हैं, क्या वहां होना चाहिए इस की जानकारी आप प्राप्त करें । मैं बार बार प्राइम मिनिस्टर साहब को चिट्ठी लिख लिख कर कहता रहा, स्वर्गीय जवाहर लाल नेहरू से लेकर श्रीमती इन्दिरा गांधी को लिखा कि यहां की हालत सुधारने के लिए कोई ठोस कदम उठाए जायं लेकिन कोई दिलचस्पी किसी ने नहीं ली । मेरी समझ में नहीं आता है क्या लद्दाख को आप हिन्दुस्तान का महत्वपूर्ण हिस्सा नहीं समझते हैं ? लगभग 800 साल तक लद्दाख आजाद मुल्क रहा है, वहां अपना राजा राज्य करता था, आजाद मुल्क था । लेकिन अब यह कहूँगा तो आप हंसेंगे और मैं उसको कहना भी नहीं चाहता । लेकिन यह जरूर कहना चाहता हूँ कि वहां के लोग असल में चाहते क्या हैं, इसकी जानकारी आप करें, वहां क्या होना चाहिए और उसके लिए वहां लद्दाख में क्या करना चाहिए इस की जानकारी करने

के लिए पार्लियामेंट के मेम्बरों की एक कमेटी होनी चाहिए जो वहां जा कर पूरी जांच करे और बताए कि आइन्दा के लिए वहां पर यह काम किया जाय।

श्री विद्या चरण शुक्ल : अध्यक्ष महोदय, जो माननीय सदस्य ने लद्दाख की स्थिति के बारे में अपने विचार व्यक्त किए हैं उस में बहुत से विचार ठीक हो सकते हैं। उस के बारे में तो मुझे कुछ कहना नहीं है। पर जो उन्होंने प्रश्न पूछे हैं उस के बारे में मैं कुछ सदन को सूचना देना चाहूँगा। जो माननीय सदस्य ने 144 धारा के संबंध में सुझाव दिया है वह हम राज्य सरकार के पास भेज देंगे। वहां की स्थिति के बारे में सोच विचार कर के अगर वह हटायी जा सकती है तो हम को खुशी होगी कि यह जो एक आज्ञा जारी की गई है 144 धारा के बारे में वह हटा ली जाय।

जहां तक सूचना की बात है यह जो सूचना हम ने दी है यह राज्य सरकार से हम को प्राप्त हुई है और उसी के आधार पर यह सूचना मैं ने आप के सामने दी है। जो माननीय सदस्य कहते हैं कि सूचना ठीक नहीं है, उसमें कोई खामी है तो हम यह भी उन की नोटिस में लाएंगे और पूछेंगे कि कहीं पर सूचना में कोई कमी रह गई है तो वह भेज दें।

जहां तक जांच पड़ताल की बात है राज्य सरकार के अलावा हमारे अपने भी साधन हैं जिन से हम इन सब चीजों के बारे में पता लगाते रहते हैं। तो ऐसी बात नहीं है कि हमारे पास स्वतंत्र रूप से सूचना नहीं आती है। स्वतंत्र रूप से भी सूचना आती है और राज्य सरकार से भी सूचना आती है, दोनों को देख कर, सोच समझ कर हम अपना दृष्टिकोण बनाते हैं और उस के अनुसार कार्यवाही करते हैं।

जहां तक कि लद्दाख के लोगों से विचार विमर्श करने की बात है, मैं समझता हूँ कि यह बिलकुल ठीक बात है। उन की समस्याओं के बारे में, उनके विकास के बारे में, उन का जो वहां का दिन प्रति दिन का वहां का शासन होता है उस के सम्बन्ध में जो भी उनके विचार हों उनसे हमें अवगत होते रहना चाहिए और उस के बारे में हमें कोशिश करते रहना चाहिए।

जहां तक इस तरह की बातें होती हैं, जैसे कि लद्दाख में एक दुर्घटना यह हुई इससे हम सबको दुख होता है। हम चाहते हैं कि वहां ऐसी दुर्घटना न हो और जैसा मैंने कहा था गजेन्द्र गडकर कमीशन के सामने यह सब बातें पेश की गई थीं, लद्दाख की कठिनाइयों, उसकी विशेष परिस्थिति आदि के बारे में सभी बातें आई थीं, और उन्होंने उनको ध्यान में रख कर एक काफी लम्बी चौड़ी सिफारिश की है। हमारे पास जो सूचना राज्य सरकार ने भेजी है उसमें उन्होंने कहा है कि अधिकांश सिफारिशें उनकी मंजूर कर ली गई हैं और उनको लागू करने जा रहे हैं। जो थोड़ी बहुत बची हैं वह उनके विचाराधीन हैं और मैं समझता हूं कि उन्हें भी वह स्वीकार करने का प्रयत्न करेंगे।

MR. SPEAKER : That is what I exactly wanted, No delegation went to Telengana but every Party leader went there and came back independently on his own. I do not think anybody can go to Ladakh unless the Government agree to send a delegation. I do not think it is difficult. It is such a far flung place and border area. They say it is a neglected area. I think it will be advisable. If not the Government may consider it. To Telengana everybody can go and come back. Mr. Nath Pai went and came back, Shri Madhu Limaye went and came back. There are so many people who went there, but not to Ladakh. Therefore, I think Government may consider Mr. Kushok Bakula's suggestion.

It seems to be a fair suggestion. Government may please consider it.

श्री हुकम चन्द कछवाय (उज्जैन) : मंत्री जी ने एक ध्यान आकर्षण सूचना का जवाब देते हुए कहा था कि यह भाई-बहन का झगड़ा

[श्री हुकम चन्द कछवाई]

है। भाई बौद्ध हैं और बहन मुसलमान हैं, लेकिन अध्यक्ष महोदय, मूल बात यह है कि काश्मीरी मुसलमान वहां सर्विस करते हैं जो इन बौद्धों की लड़कियों से जबरन शादी करते हैं। यही कारण है कि वहां के बौद्धों के अन्दर यह भय बढ़ता जा रहा है कि वहां पर बौद्ध कम होते जा रहे हैं और इस स्थिति को रोकने के लिये ही वे चाहते हैं कि हम काश्मीर से अलग रहें।

दूसरा मूल कारण यह है कि उस क्षेत्र की हमेशा उपेक्षा की गई है। उस क्षेत्र की जितनी उन्नति होनी चाहिये थी, जितना रोजगार उन लोगों को मिलना चाहिये था, वह नहीं मिला। आपने कहा है कि गजेन्द्र गडकर कमीशन की कुछ बातों को मान लिया गया है, लेकिन मेरी जानकारी यह है कि मंत्री जी ने जो जवाब दिया है, वह बिल्कुल असत्य है, वहां पर किसी सिफारिश को लागू नहीं किया गया है। मैं मंत्री महोदय से जानना चाहता हूँ कि गजेन्द्र गडकर कमीशन की किन किन सिफारिशों को मान लिया गया है और शेष कौन-कौन सी सिफारिशें बाकी बची हैं जिनको नहीं माना गया है।

श्री विद्याचरण शुक्ल : जहां तक मैं माननीय सदस्य के प्रश्न को समझ पाया हूं— उन्होंने जो मुख्य प्रश्न पूछा है, वह यह है कि गजेन्द्र गडकर कमीशन की जो जो सिफारिशें थीं, उनमें ऐसी कौन सी हैं जिन्हें राज्य सरकार ने मान लिया है और कौन सी ऐसी हैं, जिन्हें अभी नहीं माना है। इसके सम्बन्ध में उन्होंने यह भी कहा है कि जो कुछ मैंने कहा है वह गलत है। मैं समझता हूं कि माननीय सदस्य ने जो कुछ कहा है, वह गलत है। मेरे पास जो सूचना राज्य सरकार से आई है, मैं उसे बतलाना चाहता हूं। गजेन्द्र गडकर कमीशन ने जो सिफारिशें की थीं, उनमें एक यह थी कि लद्दाख में जो राशन वगैरह ईशू किया जाता है, उनकी कीमत वगैरह वही होनी चाहिये, जैसा काश्मीर-वैली में है। राज्य सरकार ने इस सिफारिश को मन्जूर कर लिया है।

दूसरी सिफारिश यह थी कि स्थानीय लोगों और बाहर के लोगों के बीच में जो थोड़ा बहुत भेदभाव किया जाता है, वह पूरे तौर से मिटा देना चाहिये। इसे भी राज्य सरकार ने मन्जूर कर लिया है।

वहां पर ट्रांसपोर्ट फैसिलिटीज (आवागमन की सुविधायें) बढ़नी चाहियें—इसको भी राज्य सरकार ने मन्जूर कर लिया है।

वहां पर बिजली के लिये इन्तजाम करना चाहिये, जो बिजली का इन्तजाम इस वक्त है उसको ठीक करना चाहिये, और ज्यादा बढ़ाना चाहिये—इसे भी राज्य सरकार ने मन्जूर कर लिया है।

वहां पर डेवलपमेन्ट कमीश्नर और डिप्टी कमिश्नर के दो अलग-अलग ओहदे थे, उन्होंने कहा था कि दोनों को एक साथ मिलाकर एक ओहदा रहना चाहिये, इसे भी राज्य सरकार ने मन्जूर कर लिया है।

लेह टाउन के विकास के सम्बन्ध में जो सिफारिश की गई थी, उसको भी राज्य सरकार ने मन्जूर कर लिया है। उन्होंने सिफारिश की थी कि वहां पर एक डिग्री कालिज की स्थापना होनी चाहिये—उसे भी राज्य सरकार ने मन्जूर कर लिया है।

बाकी सिफारिशें अभी उनके विचाराधीन हैं।

SHRI BAL RAJ MADHOK: The most important recommendation was that Ladakh should be a separate territory...(*Interruption*)

MR. SPEAKER: I cannot allow...

SHRI BAL RAJ MADHOK: He has not answered that question.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैंने कहा था कि वहां काश्मीरी मुसलमान

वहां की बौद्ध लड़कियों से जबरन शादी करते हैं—यह एक मुख्य कारण है वहां के लोगों में असन्तोष फैलने का । उनकी एक मांग यह भी थी कि वहां का कैबिनेट रैंक का एक मंत्री होना चाहिए—इसका जवाब इन्होंने नहीं दिया ।

श्री विद्याचरण शुक्ल : मैंने उन सिफारिशों के बारे में बतलाया है, जिन्हें राज्य सरकार ने मंजूर कर लिया है । लेकिन अभी बहुत सिफारिशें ऐसी हैं जो विचारधीन हैं । जहां तक कछवाय जी ने हिन्दू मुसलमान का सवाल उठाया है, यह बहुत गलत बात है, इस तरह से जैनरलाइजेशन नहीं करना चाहिये । उन्होंने कहा है कि इसी कारण झगड़े होते हैं—यह गलत बात है, एक दो जगह ऐसी बातें हुई होंगी, लेकिन आम तौर पर ऐसा कहना गलत है ।

SHRI RANGA *rose*—

MR. SPEAKER: All the recommendations are under consideration. They have not been accepted so far except that one. That is a different matter.

SHRI RANGA : Would you accept the suggestion ? Today or tomorrow you may ask the Minister to go over to you for ten minutes or so to explain what they are trying to do in regard to other recommendations.

MR. SPEAKER : For you and other members of the House, I have supported the idea of a small delegation. It is a far-off place and they will be very happy to see some places there. After all, they are not going to create trouble there. They will go there only to understand the problems. I have said that. I do not think that a Speaker can do anything better than that.

12.25 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER BENGAL FINANCE (SALES TAX) ACT IN UNION TERRITORY OF DELHI AND DELHI SALES TAX (EIGHTH AMENDMENT) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to re-lay on the Table a copy each of the following Notifications under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi :—

(1) Notification No. F. 4 (125)/68-Fin. (G) published in Delhi Gazette dated the 7th November, 1968 containing corrigendum to Notification No. F. 4 (125)/68-Fin. (Genl) dated the 27th September 1968. [*Placed in Library. See* No. LT-2287/68]

(2) The Delhi Sales Tax (Eighth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F. 4 (120)/86-Fin. (G) in Delhi Gazette dated the 15th November, 1968.

[*Placed in Library. See* No. LT—2588/68.]

PRODUCE CESS RULES PUBLISHED IN NOTIFICATION UNDER PRODUCE CESS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a copy of the Produce Cess Rules, 1969, (Hindi and English versions) published in Notification No.G. S. R. 888 in Gazette of India dated the 28th March, 1969, under section 22 of the Produce Cess Act, 1966. [*Placed in Library. See* No. LT-783/69.]

PUBLIC ACCOUNTS COMMITTEE

SIXTY-NINTH REPORT

SHRIMATI SUSHILA ROHATGI (Bilhaur) : I beg to present the Sixty-ninth Report of the Public Accounts Committee on Appropriation Accounts (Defence Services),